

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 61/MP/2022

Subject : Petition under Sections 79(1)(c) and 79(1)(d) read with Sections 62 and 64 of the Electricity Act, 2003, Regulations 54 and 55 of 2014 Tariff Regulations and Regulations 76 and 77 of 2019 Tariff Regulations regarding non-inclusion/ de-capitalization of assets which are not in use in the course of technical upgradations or modification of the Transmission Systems.

Date of Hearing : **19.8.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Northern Regional Power Committee and 54 Others.

Parties Present : Shri M. G. Ramachandran, Sr. Advocate, PGCIL
Ms. Shubham Arya, Advocate, PGCIL
Ms. Poorva Saigal, Advocate, PGCIL
Shri Shru Dwivedi, Advocate, PGCIL
Ms. Harshwardhan Singh, Advocate, PGCIL
Ms. Shirin Gupta, Advocate, PGCIL
Ms. Pallavi Saigal, Advocate, PGCIL
Ms. Shree Dwivedi, Advocate, PGCIL
Shri Rishabh Saxena, Advocate, PGCIL
Shri Prashant Kumar, Advocate, PGCIL
Shri Ashish Alankesh, Advocate, PGCIL
Shri Yatin Kalra, PGCIL
Shri Mohit K. Mudgal, Adocate, BRPL
Shri Sachin Dubey, Advocate, BRPL
Shri Mandakini Ghosh, Advocate, CSPDCL
Shri Prajeet Ghosh, Advocate, CSPDCL
Shri Aditya Singh, Advocate, MPPMCL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

The learned senior counsel for the Petitioner submitted that reply has been filed by only four Respondents.



2. After hearing the learned senior counsel for the Petitioner, the Commission granted one more opportunity to the Respondents to file their respective replies, if not already filed, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.

3. The Commission further directed the Petitioner to file the following information on an affidavit within two weeks:

(a) The list of elements for which unrecovered depreciation is claimed under the instant Petition, along with the total unrecovered depreciation amount after adjusting salvage value or realisation value, if any, with relevant supporting documents.

(b) The approval for decommissioning or replacement of such elements accorded by CTUIL, CEA or in any RPC or other meetings, as the case may be, for each of the element.

4. The Petition will be listed for hearing on **14.10.2025**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

